

POST OFFICE ACT, 1839

ACT No. XVII. OF 1839

(Rep., by Act 17 of 1854)

[1st July, 1839.]

Passed by the Hon'ble the President of the Council of India in Council, on the 1st July, 1839.

I. **IT** is hereby enacted, in modification of so much of Sections VI. and XIV. of Act No. XVII. of 1837, as provides that Postage Duties shall be levied at the rates set forth in Schedules A and B appended to the said Act, that it shall be competent to the Governor General of India in Council, by an order and notice to be published in the Government Gazettes of the several Presidencies of India, to authorize the levy of Postage Duties at rates different from those severally specified in the Schedules A and B annexed to Act XVII. 1837, and to publish revised Schedules from time to time to give effect to such modifications; provided always there be no increase made thereby in any particular of the rates prescribed in the said Schedules A and B; and likewise to fix the time when the levy shall commence to be made at such modified rates, and to cancel or modify and order and notice so issued by further similar order and notice, and the said revised Schedules of rates shall, for so long as may be so ordered and notified, be of the same effect and validity as the Schedules annexed to the said Act.
